

**HIGH COURT OF SIKKIM
GANGTOK**

No. 45/HCS

Date 16/10/2024

N-O-T-I-F-I-C-A-T-I-O-N

In pursuance of the judgment dated 04.01.2024 passed by Hon'ble Supreme Court in *All India Judges Association, Petitioner v. Union of India & Ors., Respondents, Writ Petition(C) No.643/2015*, and in terms of Rule 16(2)(e) of the Judicial Officers(Allowances, Amenities and Advances) Rules, 2004(as amended up-to-date), the High Court of Sikkim is hereby pleased to classify the entire State of Sikkim as **Class 'Y'** for the purpose of grant of House Rent Allowance(HRA) to the Judicial Officers of the State and for the consequential benefits provided under Rule 16(2)(b),(d) of the above Rules.

The rates of HRA will enhance in accordance with the enhancement of the Dearness Allowance(DA) in terms of the above Rules.

By Order,

sd/-

REGISTRAR(JUDICIAL SERVICE)

Copy to :- 8945-61/HCS Dt: 16.10.2024

1. The Addl. Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Sikkim
2. The Addl. Registrar-cum-PS to Hon'ble Judge-I, High Court of Sikkim
3. The Deputy Registrar-cum-Private Secretary to Hon'ble Judge-II, High Court of Sikkim
4. Chief Secretary, Government of Sikkim, Gangtok
5. P.A. to Registrar General, High Court of Sikkim
6. Principal District and Sessions Judge, Gangtok-cum-OSD to Hon'ble the Chief Justice
7. Director, Sikkim Judicial Academy, Gangtok
8. Member Secretary, Sikkim State Legal Services Authority, Gangtok
9. Central Project Coordinator, High Court of Sikkim, Gangtok
10. All District & Sessions Judges
11. L.R.-cum-Secretary, Law Department, Government of Sikkim, Gangtok
12. All Chief Judicial Magistrates-cum-Civil Judges(SD)
13. All Civil Judge-cum-Judicial Magistrates
14. Director, Treasury, Pay and Accounts Officer, Government of Sikkim
15. Accounts Section, High Court of Sikkim, Gangtok
16. Notice Board
17. Guard File, and
18. File


REGISTRAR